

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI THE 25th March, 1980.

NOTIFICATION
INCOME TAX

Notification No. 3227 F.No. 187/13/79-IT(AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes, hereby makes the following amendments to the notification No. 67 F.No. 187/2/74-IT(AI) dated 20.7.1974 as amended from time to time.

- (1) The entry 'Central Circle-I, Pune' and 'Central Circle-III, Pune', shall be inserted under column 3 against S.No.19 in respect of the charge of the C.I.T. Pune-I, Pune.
- (2) The entry Central Circle-II shall be inserted in column 3 against S.No.19A in respect of the charge of CIT. Pune-II.

This notification shall take effect from 1.4.1978.

Sd/-
(B.M.SINGH)
UNDER SECRETARY CENTRAL BOARD OF DIRECT TAXES

TO

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area
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3. Director of B&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi.
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AUTHORISED FOR ISSUE :

(V.K.BHATIA)

DIRECTOR OF INSPECTION
(R&P)

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(B.M.SINGH)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

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